

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 1826
TO BE ANSWERED ON 13.12.2023

IT AND EVIDENCE ACT

1826. DR. BEESETTI VENKATASATYAVATHI:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is planning to re-strategize its Information and Technology Act and Evidence Act to deal with new age cyber crimes;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is planning to boost the amount it spends on cyber security research and development; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (d): Provisions relating to punishment for contraventions under the Information Technology Act, 2000 ("IT Act") under the Jan Vishwas (Amendment of Provisions) Act, 2023 (18 of 2023)" enacted on 11th August 2023 were recently amended. With regard to Evidence Act, it is submitted that a bill namely 'Bharatiya Sakshya Bill 2023' to replace Evidence Act, 1872 incorporating technological advancement undergone in the country, has been introduced in the Parliament.
